


**FORM A  
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF TAKSHA SPACES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor Taksha Spaces Private Limited
2.	Date of Incorporation of Corporate Debtor 04 <sup>th</sup> August 2009
3.	Authority under which Corporate Debtor is Incorporated / Registered Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor U70102MH2009PTC194634
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor 201, Dheeraj Plaza, Opp Bandra Police Station, Hill Road, Bandra West, Mumbai 400050.
6.	Insolvency Commencement Date in respect of Corporate Debtor 25 <sup>th</sup> November 2022 in Company Petition No. CP (IB) 1268/MB/2021
7.	Estimated date of closure of Insolvency Resolution Process 24 <sup>th</sup> May 2023 (180 days from the Insolvency Commencement date which is 25 <sup>th</sup> November 2022)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional <b>Name:</b> Prajakta Menezes <b>Registration No:</b> IBBI/IPA-001/IP-P01349/2018-2019/12016
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board <b>Address:</b> 416, Crystal Paradise Co-op Soc. Ltd, Dattaji Salvi Marg, Off Veera Desai Road, Andheri West, Mumbai - 400053 <b>Email Id:</b> prajakta@prmllegal.in
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional <b>Address:</b> 416, Crystal Paradise Co-op Soc. Ltd, Dattaji Salvi Marg, Off Veera Desai Road, Andheri West, Mumbai - 400053 <b>Email Id:</b> irp.taksha@gmail.com
11.	Last date for submission of claims 09 <sup>th</sup> December 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>
<p>Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for <b>Taksha Spaces Private Limited</b> on 25<sup>th</sup> November 2022.</p> <p>The creditors of <b>Taksha Spaces Private Limited</b> are hereby called upon to submit their claims with proof on or before 09<sup>th</sup> December 2022 to the Interim Resolution Professional at the address mentioned against Entry No. 10.</p> <p>The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.</p> <p><b>Submission of false or misleading proofs of claim shall attract penalties.</b></p>	
<p>Date: 26<sup>th</sup> November 2022 Place: Mumbai</p> <p align="right">   <b>Prajakta Menezes</b>                      Interim Resolution Professional                      Registration No. IBBI/IPA-001/IP-P01349/2018-2019/12016                      Authorization for Assignment valid till 30<sup>th</sup> December 2022                 </p>	

